

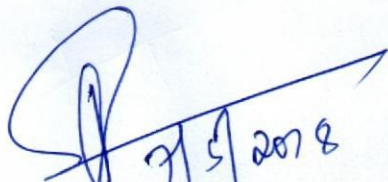
HIGH COURT OF SIKKIM

Statement showing Institution, Disposal and Pendency of cases as on 30.04.2018.

Cases	Total pendency at the beginning of April, 2018 (Civil-Criminal)	Institution during the month of April, 2018 (Civil - Criminal)	Total disposal during the month of April, 2018 (Civil- Criminal)	Pendency at the end of April, 2018 (Civil-Criminal)
1. WRIT PETITION	100* 01	11 01	06 -	105* 02
2. APPEAL	27 50	01 05	01 02	27 53
3. RSA	04 --	-- --	-- --	04 --
4. FAO	-- --	-- --	-- --	-- --
5. CONTEMPT	04 --	-- --	01 --	03 --
6. MISC.CASES	-- 04	-- 01	-- 02	-- 03
7. MISC.APPEAL	-- --	-- --	-- --	-- --
8. TRANSFER PETITION	-- --	-- --	-- --	-- --
9. BAIL APPLICATION	-- --	-- --	-- --	-- --
10. MAC APPEAL	07** --	01 --	-- --	08 --
11. REVIEW	01 --	-- --	-- --	01 --
12. REVISION	05 04	02 01	-- 01	07 04
13. MAT APPEAL	01 --	-- --	-- --	01 --
14. REVISION U/S 19 OF THE (FAM CT.)	-- --	-- --	-- --	-- --
15. LEAVE PETITION	-- 06	-- --	-- --	-- 06
16. ARBITRATION PETITION/APPEAL	02 --	-- --	-- --	02 --
17. S.A.O.	-- --	-- --	-- --	-- --
18. REFERENCE	-- --	-- --	-- --	-- --
19. C.O.	04 --	-- --	-- --	04 --
20. TAX APPEAL	02 --	-- --	-- --	02 --
21. Ex.P.	-- --	-- --	-- --	-- --
GRAND TOTAL	157 65	15 08	08 05	164 68

* 1(one) WP (C) stands adjourned sine- die.

**02(Two) MAC Appeals have been restored in terms of the Order dated 10/10/2017 passed by Hon'ble Supreme Court in S.L.P No.27565 and 27566 of 2017.


 Deputy Registrar (Judl)
 High Court of Sikkim
 at Gangtok